

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no. 171 of 2014 and 172 of 2014**

**Dated : 7<sup>th</sup> January, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**Gujarat Energy Transmission Corporation Ltd. ...Appellant(s)  
Versus  
Gujarat Electricity Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s): Mr. M.G. Ramachandran  
Ms. Anushree Bardhan**

**Counsel for the Respondent(s): Ms. Suparna Srivastava  
Ms. Nishtha Bikroria for R-1.**

**ORDER**

The representative of State Commission submits that State Commission does not want to file reply, and will only file written submissions.

In view of this, post the matter for hearing along with Appeal no. 108 of 2013 on **27.01.2015.**

**(Rakesh Nath)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

**mk/jp**